

the Government that inflated figures of subscribers had been submitted to the Government to get the region upgraded; and

(d) remedial steps Government propose to take in the matter?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) According to available information, the actual number of subscribers under the Office of Regional Provident Funds Commissioner, Delhi as on 31.3.1990 was 7,11,285.

(b) Out of 3281 establishments covered during the past two years, only 85 establishments were reported to be contesting coverage of their establishments.

(c) No, Sir.

(d) Does not arise.

Goods Terminal Near Indra Gandhi Airport

1417. **SHRIMATI CHENNUPATI VIDYA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have proposal to locate site for goods terminal near the Indra Gandhi International Airport;

(b) if so, the views of the experts on the subject; and

(c) the steps proposed to be taken to ensure the safety at the airport?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes Sir.

(b) Experts were associated in the formulation of the project.

(c) Bird menace is an important consideration. Compliance with this and other safety measures is ensured through consultation and liaison with experts from the National Airports Authority, International Airports Authority of India and Ministry of Civil Aviation.

[*Translation*]

Expenditure by D.D.A. in Court Cases

1418. **SHRI HUKMDEO NARAYAN YADAV:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of court cases and the amount spent on the litigation by the DDA in pursuing cases in the Supreme Court, Delhi High Court and Lower Courts during the last three years, year-wise;

(b) the criteria followed in appointment of Advocates and fixing their fees;

(c) whether any complaints have been received in the matter of appointment of Advocates and payment of fees; and

(d). if so, the details thereof and the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Following is the year-wise detail of the cases instituted by the Delhi Development Authority during the preceding 3 years and of the amounts spent on litigation in the Supreme Court, High Court and the Lower Courts:-

	1986-87	1987-88	1988-89
Supreme Court	52	52	35
High Court	1082	693	1233

	1986-87	1987-88	1988-89
Lower Courts	1615	1415	1755
Amount spent (Rs. in lakhs approx.)	6.94	4.88	3.98

(b) Advocates are appointed by Vice Chairman, DDA from the panel of the DDA on the basis of their merit. For the cases in the Supreme Court, fee is paid as prescribed in Schedule I & II of the Supreme Court Rules. Counsel engaged for the High Court cases are paid at the Government of India rates. The Standing Counsel, the Addl. Standing Counsel and the Arbitration Counsel are given a monthly retainership of Rs. 1500/-, Rs. 1000/- and Rs. 700/- respectively, in addition to the fee paid in each case and a conveyance allowance at the rate of Rs. 475/- per month. A fixed monthly retainer fee of Rs. 2000/- is paid to the Panel Lawyers for the subordinate courts.

(c) No, Sir.

(d) Does not arise in view of reply to (c) above.

[English]

Rehabilitation of mentally retarded persons

1419. SHRI TARIF SINGH: Will the Minister of WELFARE be pleased to state:

(a) whether Government have any proposal to rehabilitate and establish mentally retarded persons;

(b) if so, the action taken to register the names of mentally retarded persons in regional employment exchanges;

(c) whether it is also a fact that mentally retarded persons are not permitted to have share in the inherited properties; and

(d) if so, the steps contemplated by Government to overcome such discrimination?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Placement services to persons with mild mental retardation are being provided by the existing Special Employment Exchanges for the Physically Handicapped, and by the Vocational Rehabilitation Centres for the Handicapped, depending upon their suitability to the job.

(c) No, Sir.

(d) Does not arise.

[Translation]

Survey to Identify Sugar Mill Areas

1420. SHRI RAMLAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to survey and assess the areas of Uttar Pradesh where co-operative sugar mills can be set up; and

(b) if so, the details thereof?